

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

IA 2579/2023 IA 5454/2023 in C.P. (IB)/494(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 04.04.2024

NAME OF THE PARTIES: **SREI EQUIPMENT FINANCE LTD V/s**
 SHREE RAM URBAN INFRASTRUCTURE
 LTD

Section 60 (5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2579/2023 in C.P. (IB)/494(MB)2019

- 1) Mr. Kaushal Bansal, Ld. Counsel for the Applicant and Mr. Nausher Kohli, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the Applicant submits that they have impleaded Committee of Creditors as a Party and the copy of the present Application has also been served upon them; however, none is present on behalf of the Committee of Creditors, when the matter is called out.
- 3) Counsel for the Resolution Professional submits that a copy of the amended Application has not yet been served upon them. In that view of the matter,

Applicant is hereby directed to serve an amended copy of the Application upon the Respondents and Parties concerned, forthwith.

- 4) Needless to say, Committee of Creditors shall file and place on record their Say, well before the adjourned date thereby duly serving a copy to the other side well in advance.
- 5) New Resolution Professional shall serve a copy of this Order upon the Committee of Creditors for their compliance.

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- 1) Ms. Saiee Nirgude, Ld. Counsel for the Applicant and Ms. Saloni Salunkhe, Ld. Counsel for the Honest Shelters are present.
- 2) Counsel for the Honest Shelters seeks some time to file and place on record Affidavit in Reply contending that a copy of the Application has been served upon them last week. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance. Needless to say, all the Respondents, if their rights are not forfeited, shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 4) Stand over to 26.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

5) This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare